

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.11

Bail Application No:2220

FIR No. 76/2021

PS Tilak Nagar

U/ss 394/397 IPC

State Vs Sahil

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.S.P.Shukla, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail for 90 days on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to bail application is received.

Submissions on application heard and reply perused.

It is submitted by learned counsel for applicant/accused that accused is in J/c 28.3.2019 and he is entitled to interim bail under the HPC guidelines.

Report filed by the IO is perused. The present case FIR was registered under Section 394/397/34 IPC and he was accordingly charged under the said provision. Section 394 which has been invoked in the present FIR is punishable imprisonment for life. The said provision does not fall under any criteria of the guidelines dated 4.5.2021 and 11.5.2021. Application thus stands dismissed.

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ASJ-09/W/THC
VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.12

Bail Application No:221

FIR No. 330/2021

PS Mundka

U/ss 498A/454/354B/34 IPC

State Vs Pankaj Saini

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.J.K.Sharma, learned counsel for accused/applicant
Pankaj Saini
Sh. P.K. Ranga, Learned Addl.PP for the State.
ASI Vijay Kumar is present with complainant

This is an application filed on behalf of accused under section 438 Cr.P.C.seeking anticipatory bail.

Reply to bail application has been received.

Submissions on application heard and reply perused.

It is argued by learned counsel for applicant/accused that except bald allegation in the FIR against the applicant/accused who is *Devar* of complainant , there is no other allegation on record. Learned Counsel for applicant/accused further submits there are no specific allegations qua demand of dowry or under Section 354 B IPC against the applicant/accused.

It is submitted by the complainant that accused/applicant regularly misbehaved with her in objectionable manner and complete details stated by her in her statement under section 164 Cr.P.C.

Admittedly, statement of complainant under section 164 Cr.P.C. has not been filed alongwith reply.

IO is directed to place on record the supplementary statement of complainant if any and statement under section 164 Cr.P.C of complainant .

Matter be now listed for further arguments on 1.6.2021.

IO is directed to supply the copy of statement to learned counsel for accused.

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(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.13

Bail Application No:2225

FIR No. 192/2021

PS Mundka

U/ss 302/307/323/341/147/149/34 IPC

State Vs Deepak

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for applicant/accused
 Sh. P.K. Ranga, Learned Addl.PP for the State.
 Dr.V.P.Singh, learned counsel for complainant
 IO is present

This is an application filed U/s 439 Cr.P.C. filed on behalf of accused / applicant for regular bail.

Despite calls none has joined VC on behalf of applicant/accused to argue the application. Matter be now listed for arguments on 5.6.2021.

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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.14

Bail Application No:

FIR No. 122/2020

PS Patel Nagar

U/ss 392/397/411/34 IPC

State Vs Gaurav @ Yadav Ji

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed U/s 439 Cr.P.C. on behalf of accused for regular bail of accused.

Despite calls , none has joined VC for applicant / accused. On last date of hearing also none joined VC on behalf of applicant/accused. It appears that applicant/accused is not interested in pursuing this application. Accordingly, application stands dismissed in default for non prosecution.

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ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.15

Bail Application No:

FIR No. 196/2019

PS Mundka

U/ss 307 IPC & 25/27 Arms Act

State Vs Rajesh @ Raja

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for applicant/accused
 Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed U/s 439 Cr.P.C. for regular bail of accused.

Despite calls , none has joined VC for applicant / accused. Earlier also application for applicant/accused was dismissed in default for non prosecution. It appears applicant/accused is not interested in pursuing this application. Accordingly, application stands dismissed in default for non prosecution.

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ASJ-09/W/THC
VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.16

Bail Application No:

FIR No. 646/2014

PS Mundka

U/ss 302 IPC

State Vs Deva Ram

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Vinay, Learned counsel for applicant/accused Deva Ram
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of guidelines of HPC dated 4.5.2021 and 11.5.2021.

Submissions heard.

Accused is stated to be in J/c for more than five years.

It is submitted by learned counsel for applicant / accused that there is no previous involvement of accused . According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicants falls under the criteria for interim bail of 90 days.

As per the report there is no previous involvement of accused in any other case.

In view of aforesaid guidelines laid down by the High Power Committee, accused/applicant **Deva Ram** is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bonds in the sum of Rs.25,000/- with two local sureties of the like amount each.

It is made clear that at the time of his release, accused will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against them was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.17

Bail Application No:

FIR No. 257/2021

PS Khyala

U/ss 354A IPC and 12 POCSO Act

State Vs Suraj

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms.Kanchan Sharma, learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis recommendation/ guidelines of HPC dated 4.5.2021 and 11.5.2021.

Reply is received.

Submissions heard and reply is perused.

Accused is stated to be in J/c since 4.5.2021

According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicants do meet the criteria mentioned at clause III of recommendations dated 4.5.2021 for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, accused/applicant **Suraj** is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bonds in the sum of Rs.20,000/- with two local sureties of the like amount each.

It is made clear that at the time of his release, accused will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR

against them was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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ASJ-09/W/THC
VACATION JUDGE
29.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.18

Bail Application No:

FIR No. 296/2020

PS Anand Parbat

U/ss 363/342/ IPC and 8/12 POCSO Act

State Vs Wahid

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Rajan Bhatia, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
Ms.Deepkika from CAW, Victim and IO SI Sadhna have also joined VC

This is an application U/s 439 Cr.P.C. filed on behalf of accused/applicant for interim bail on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to bail application is received.

Submissions heard and reply is perused.

The present case was registered on the statement of Smt.Roops w/o Rajender R/o House No.CN-534, Gali No.10, Tali Wali Basti, Anand Parbat who stated that at about 4.30 pm on 10.10.2020 her minor daughter while playing with other children in street, went missing. On query from other children, it was revealed that accused/ applicant had kidnapped her minor daughter and had taken her to his house. When she reached the house of the accused, she found that accused was gagging her daughter and tying her with Gamchha . She also found that accused was running his hand over her private part and taking of her lowers. Accordingly, accused/applicant Wahid S/o Mujahid R/o House No.CN-532/A, Gali No.10, Tali Wali Basti, Anand Parbat was arrested on 10.10.2020 and on completion of

investigation he was chargesheeted U/s 363/342/ IPC and 8/12 POCSO Act .

Although accused fulfills the criteria for grant of interim bail as he is in J/c since 10.10.2020, discretionary power has been granted to grant / reject interim bail.

Considering the nature of allegations against the accused/applicant and the fact that he is neighbour of complainant, I do not deem it fit to grant interim bail to accused/applicant. Application thus stands dismissed. However, observation made herein shall have no bearing on the merits of the case.

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ASJ-09/W/THC
VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.19

Bail Application No:

FIR No. 990/20

PS Nangloi

U/ss 354A/354B/506 IPC and 8 POCSO Act

State Vs Ravinder

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms.Kanchan , Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application U/s 439 Cr.P.C. filed for interim bail of accused/application on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to application is received.

Submissions on application heard and reply perused.

Briefly stated facts of the case are that Victim K lodged a complaint with the police. Wherein t she stated that three years ago her biological father died and her mother married accused Ravinder. Thereafter, her mother also expired and since then she was living with her step father /accused Ravinder. Victim also stated that her step father i.e. accused Ravinder physically abused her in the life time of her mother and she had also apprised her mother about the conduct of accused but her mother did not take any action. After the death of her mother, accused again started sexually assaulting her. It has been specifically alleged in the complaint that on 10.09.2020, when victim was preparing food in the kitchen, accused came from behind, picked her and threw her on bed and forcefully stripped her clothes off and started licking her chest and when victim K objected and shouted, accused put a pillow over her mouth and threatened to kill her and kill her brothers. Thereafter victim K approached Mahila Panchyat Board

where she disclosed the incident and later on police was informed,

Complaint was made to the police on 26.09.2020 and accused was arrested on the same day.

Although accused fulfills the criteria for grant of interim bail as he is in J/c since 10.10.2020, discretionary power has been granted to grant / reject interim bail.

Considering the facts and circumstances of the case, no ground for granting bail in pursuance to guidelines of HPC dated 4.5.2021 and 11.5.2021 is made out. Application thus stands dismissed being devoid of merits. However, observation made herein shall have no bearings on the merits of the case.

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VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.20

Bail Application No:

FIR No. 130/2017

PS Khayala

U/ss 354D/323506/174A/ 34 & POCSO Act

State Vs Arun

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms. Kanchan , Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State with IO

This is an application filed U/s 439 Cr.P.C. on behalf of accused seeking interim bail on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to application is received.

It is submitted by learned Addl. PP for the State that bail application of accused Arun was dismissed vide order dated 27.5.2021 passed by this Court.

It appears that accused/applicant has filed various bail applications which are routed to the concerned court through different counsels

Accordingly, application stands dismissed.

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(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.31

Bail Application No:

FIR No. 482/2015

PS Anand Parbat

U/ss 302/324/34 IPC

State Vs Ajay Kumar

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Rajender Prasad, learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail for 90 days on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

It is submitted by learned LAC that accused/applicant is in J/c since 17.7.2015.

Report has not been received. Let report qua previous involvement of accused/applicant be called from IO and matter be now listed for arguments on 2.6.2021.

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(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.32

Bail Application No:

FIR No. 09/2020

PS Tilak Nagar

U/ss 392/394/397/411/34 IPC and 25/27 Arms Act

State Vs Kapil @ Monu

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Jitender Budhwa, learned counsel for Kapil @ Monu
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail for 90 days on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply is received.

Submissions on application heard and reply perused.

As per the case FIR, complainant Sh.Gopi Mehndiratta was robbed of his bag containing laptop documents by accused/applicant and three co-accused at about 8.44 pm on 6.01.2020 at gun point. While leaving the spot, they also threatened the complainant with dire consequences by firing two rounds in the air if he followed them . Accordingly, case FIR was registered under Section 392/397/34 IPC and 27 Arms Act and subsequent to the statement of complainant section 394 IPC was also added.

No criteria has been laid down in HPC Guidelines dated 4.5.2021 and 11.5.2021 for offence U/s 394 IPC which is punishable with life imprisonment Accordingly, the case of accused/applicant does not fall within the purview of recommendation of HPC dated 4.5.2021 and 11.5.2021. Application thus stands dismissed.

**HEMANI
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(HEMANI MALHOTRA)

**ASJ-09/W/THC
VACATION JUDGE**

29.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.33

Bail Application No:

FIR No. 409/2019

PS Khyala

U/ss 307 IPC and 25/54/59 Arms Act

State Vs Vijay Balmiki

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Yogesh Kumar, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State with IO

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking regular bail of accused/applicant.

Reply is filed by IO

Submissions heard and reply is perused

It is informed by the IO that accused is also involved in case FIR No.267/18 U/s 307/120B/34 IPC and 25/27/54 Arm Act dated 7.9.2018.

Since this is a regular bail and matter is already listed for 19.7.2021, let the application be taken up on 19.7.2021 with case file.

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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.34

Bail Application No:

FIR No. 381/2014

PS Patel Nagar

U/ss 302/394/411/34 IPC

State Vs Ravi

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.R.P.Sarwan, Learned LAC for applicant./accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail for 90 days on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to bail application is filed by the IO.

Submissions heard and reply perused.

Accused is stated to be in J/c since 13.6.2014.

As per the report, there is no previous involvement of accused. However, application is opposed by learned Addl. PP for the state on the ground that it is not the case of simplicitor murder but robbery was also committed.

No criteria has been laid down in HPC Guidelines dated 4.5.2021 and 11.5.2021 for offence U/s 394 IPC which is punishable with life imprisonment Accordingly, the case of accused/applicant does not fall within the purview of recommendation of HPC dated 4.5.2021 and 11.5.2021. Application thus stands dismissed.

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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.35

Bail Application No:

FIR No. 267/2010

PS Patel Nagar

U/ss 302/34 IPC

State Vs Manish @Ganja

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.R.P.Sarwan, learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail for 90 days on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to bail application is filed by the IO.

Submissions heard and reply perused.

It is submitted by learned counsel for applicant / accused that there is no previous involvement of accused .

Accused is stated to be in J/c since 23.9.2011. The fact that accused is in J/c since 23.9.2011 is verified by the IO.

As per report of IO, there is no previous involvement of accused.

According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant falls the criteria for grant of interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, accused/applicant **Manish @Ganja** is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bonds in the sum of Rs.25,000/- with two local sureties of the like amount each.

It is made clear that at the time of his release, accused

will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against them was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

HEMANI MALHOTRA
(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.36

Bail Application No:

FIR No. 152/2019

PS Anand Parbat

U/ss 307/324/34 IPC

State Vs Ravi Kumar Meena

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.R.P.Sarwan, learned LAC for accused/applicant
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail for 90 days on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Accused is stated to be in J/c since 29.1.2021.

As per the criteria laid down by HPC dated 4.04.2021, UTPs facing trial in a case under Section 307 IPC should be in jail for more than six months. Accused is in J/c since 29.1.2021, no ground for interim bail is made out.

Accordingly, application stands dismissed being infructuous.

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ASJ-09/W/THC
Date: 2021.05.29
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VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.37

Bail Application No:

FIR No. 539/2016

PS Rajouri Garden

U/ss 302/34 IPC

State Vs Khadar

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.R.P.Sarwan, learned LAC for accused/applicant
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail for 90 days on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

It is submitted by learned Addl. PP for the State that accused/applicant has already been enlarged on bail vide order dated 22.5.2021 passed by Sh.Sudhanshu Kaushik, Learned ASJ.

Accordingly, application stands dismissed being infructuous.

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Date:
2021.05.29
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ASJ-09/W/THC
VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.38

Bail Application No:

FIR No. 862/2014

PS Rajouri Garden

U/ss 307/302/34 IPC

State Vs Rama Nand Sagar

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.R.P.Sarwan, Learned LAC for applicant /accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail for 90 days on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

It is submitted by learned Addl. PP for the State that accused/applicant has already been enlarged on bail vide order dated 24.5.2021 passed by Sh.Sudhanshu Kaushik, Learned ASJ.

Accordingly, application stands dismissed being infructuous.

Accordingly, application stands dismissed being infructuous.

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by HEMANI
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Date:
2021.05.29
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**ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.39

Bail Application No:

FIR No. 23/2018

PS Khyala

U/ss 302/323/34 IPC

State Vs Akbar Ali

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.R.P.Sarwan, Learned LAC for applicant/accused
Sh.Amjad Kham, learned counsel for applicant/accused
Sh.Vishal Gosain, Learned Special Public Prosecutor for the State
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail under guidelines of HPC dated 4.5.2021 and 11.5.2021.

Reply to bail application is filed.

Submissions on application heard and reply is perused.

It is submitted by Special Public Prosecutor that this is the 4th bail application moved on behalf of accused/applicant for interim bail . The bail application of accused/applicant has already been adjourned by this court for 17.6.2021. During the hearing of the said bail application , none had appeared on behalf of accused/applicant and due to special facts circumstances of the case , no case for interim bail was made out. It is further submitted that time and again subsequent to the first bail application, accused/applicant had preferred applications for interim bail . Today again, the accused has moved application for interim bail which is not maintainable.

It has come to the notice of the court that several applications for interim bail are being moved by UTPs which have been heard by different courts causing confusion and wastage of

precious time. The said fact be brought to the notice of Learned Principal Judge/West District/Delhi. Since the bail application is already listed for 17.6.2021, the present application is dismissed.

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Date: **VACATION JUDGE**
2021.05.29 **29.05.2021**
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**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.40

Bail Application No:

FIR No. 18/2017

PS Moti Nagar

U/ss 302/201/120B/379/34 IPC

State Vs Mohd. Azad

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.R.P.Sarwan, Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail for 90 days on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Accused is stated to be in J/c since 24.1.2019.

Reply to bail application is filed by the IO.

Submissions heard and reply perused.

It is submitted by learned counsel for applicant / accused that there is no previous involvement of accused .

As per report of IO, there is no previous involvement of accused

According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant falls within the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, accused/applicant **Mohd.Azad** is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bonds in the sum of Rs.25,000/- with two local sureties of the like amount each.

It is made clear that at the time of his release, accused will provide his mobile phone number to the Jail Authorities, SHO of

the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against them was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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ASI-09W/THC
VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.51

Bail Application No:

FIR No. 156/2019

PS Mundka

U/ss 302 IPC

State Vs Viraj Rai

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.R.P.Sarwan, Learned LAC for State
Sh. P.K. Ranga, Learned Addl.PP for the State with IO

This is an application filed U/s 439 Cr.P.C. for interim bail of accused/application on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Submissions heard and reply perused.

It is submitted by learned counsel for applicant / accused is in J/c 24.4.2019 and that there is no previous involvement of accused .

Report of IO is perused.

As per IO, there is no previous involvement of accused.

According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant falls the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, accused/application **Viraj Rai** is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bonds in the sum of Rs.25,000/- with two local sureties of the like amount each.

It is made clear that at the time of his release, accused will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as

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well as to the concerned SHO of the Police Station (where the FIR against them was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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Date: 2021.05.29
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(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.52

Bail Application No:

FIR No. 162/2019

PS Khyala

U/ss 307/34 IPC & 25/27/54/59 A.Act

State Vs Vinod

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.R.P.Sarwan, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed U/s 439 Cr.P.C. for interim bail of accused/application on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Accused is stated to be in J/c since 16.5.2019.

It is submitted by learned Addl. PP for the State that accused/application is also involved in other cases including a case of robbery.

Reply of IO is perused. As per the reply of IO accused is involved in case FIRs 272/2013 U/s 379/411 IPC PS Rajouri Garden, FIR No.610/2013 U/s 392/34 IPC PS Punjabi Bagh, and he is convicted in two other cases.

In view of the fact qua previous involvement of accused, no ground for granting bail in pursuance to guidelines of HPC dated 4.5.2021 and 11.5.2021 is made out. Application thus stands dismissed.

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Date: 2021.05.29
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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.53

Bail Application No:

FIR No. 556/2020

PS Mundka

U/ss 307/34 IPC & 25/27/54 A.Act

State Vs Sunil @ Lala

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.S.P.Kaushal, learned counsel for applicant / accused
Sh. P.K. Ranga, Learned Addl.PP for the State with IO.

This is an application filed U/s 439 Cr.P.C. for interim bail of accused/application

It is submitted by learned Addl, PP for the State that application for bail is already listed for 7.6.2021 before the Court of Sh.Sudhanshu Kaushik, Learned ASJ, Delhi and that that accused is also involved in a criminal case registered at Bahadurgarh.

It is submitted by learned counsel for applicant/accused that the present application has been filed on the ground of changed circumstances as both mother and father of accused both are suffering from ailments and surgery of mother is scheduled for 8.6.2021. It is further submitted that father of accused is suffering from pralaysis and there is no other family member to take care of parent of accused

Considering the submissions of learned counsel for applicant/accused , let medical documents of parents of accused, be verified from hospital and doctors concerned through IO. IO is directed to file detailed report accordingly on or before next date of hearing. Matter be now listed for arguments on 4.6.2021. **IO is also directed to file details of family members of accused/applicant.**

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(HEMANI MALHOTRA)

**ASJ-09/W/THC
VACATION JUDGE**

29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.54

Bail Application No:

FIR No. 318/2018

PS Patel Nagar

U/ss 186/353/307/147/148/149/34 and 27 A.Act

State Vs Prem Singh @ Lal Singh @ Nagin

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Mohd, Iliyas, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused / applicant under Section 439 Cr.P.C. seeking interim bail on medical ground under the guidelines of HPC dated 4.5.2021 and 11.5.2021.

It is submitted by learned counsel for accused/applicant that accused is suffering from acute Ashtma.

In view of the submissions, let report be called from Supdt. Jail in respect of medical condition of accused if he is suffering from asthma, his current situation and if he is being treated at DDU Hospital.

Matter be now listed for arguments on 2.6.2021.

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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.55

Bail Application No:

FIR No. 148/2017

PS Tilak Nagar

U/ss 328/506 IPC and ^ POCSO Act and 67 IT Act

State Vs Kapil Verma

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Satish Chander, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
Ms.Deepika, CAW

This is an application filed U/s 439 Cr.P.C. on behalf of applicant / accused for grant of interim bail.

It is brought to the notice of the Court that bail application of applicant/accused was dismissed by Sh.Puran Chand, Learned ASJ.

It is submitted by learned counsel for applicant/accused that mother of accused is suffering from old age ailment and is getting treatment from AIIMS. There is none to take her to the hospital, accused be granted interim bail.

Medical documents filed by learned counsel but same are not clear.

Learned counsel is directed to file legible copy of medical documents and matter be now listed before court concerned on 4.6.2021. **In the meantime notice be also issued to complainant and IO for date fixed.**

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Date: 2021.05.29 18:18:30
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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.56

Bail Application No:

FIR No. 276/2017

PS Moti Nagar

U/ss 392/394/397/411/201 IPC

State Vs Uma Shankar Tiwari

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Sahil Kakkar , learned counsel for applicant/
accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Naresh has also jointed VC

It is submitted by learned Addl. PP for the State that application of accused was dismissed on 20.5.2021 and thereafter accused moved application before Hon'ble High Court which was also dismissed on 28.5.2021.

It is submitted by learned counsel for applicant/accused that his application was not dismissed by Hon'ble High Court and instead he was given liberty to to approach district court for bail on the basis of guidelines of HPC dated 4.5.2021 and 11.5.2021. Adjournment is sought by learned counsel on the ground that due to some family emergency he is out of town and he can not assist the court as he does not have his file with him.

At request, matter stands adjourned for arguments on 3.6.2021.

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Date: 2021.05.29
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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE**

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29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.57

Bail Application No:

FIR No. 285/2017

PS Khyala

U/ss 302/394/397/411/201 IPC

State Vs Subash Gaurav

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Amardeep , learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed U/s 439 Cr.P.C. for interim bail of accused/application on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

As per the report of the IO, applicant/accused has already been granted bail vide order dated 25.5.2021 by the Court of Sh.Sudhanshu Kaushik, Ld. ASJ.

In view of the same, present application stands dismissed being infructuous.

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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.58

Bail Application No:

FIR No. 673/2020

PS Khyala

U/ss 354/354A/354B/3223/341/506 IPC and 8/12 POCSO Act

State Vs Khyala

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Amardeep, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed U/s 439 Cr.P.C. for interim bail of accused/application on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Let notice of this application be issued to prosecutrix now for 3.6.2021.

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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.59

Bail Application No:

FIR No. 425/2020

PS Moti Nagar

U/ss 328/354-C/120B 195A/506 IPC and 6/12/17 POCSO Act

State Vs Deepak @ Jai Kishan

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Ravinder Kumar, Learned counsel for
applicant/accused

Sh. P.K. Ranga, Learned Addl.PP for the State with IO
and complainant

This is an application filed U/s 439 Cr.P.C for interim bail of accused/applicant on the ground that his family members are suffering from various ailments.

No medical documents have been filed by learned counsel in support of his contention. He is directed to file the same. Matter be now listed for arguments on 4.6.2021.

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(HEMANI MALHOTRA)

ASJ-09/W/THC

VACATION JUDGE

29.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA
ASJ-09 / WEST/ VACATION JUDGE/DELHI**

S.No.60

Bail Application No:

FIR No. 666/2020

PS Tilak Nagar

U/ss 498A/304B/34 IPC

State Vs Amit

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Mohan Indore, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application seeking preponment of application for bail on the ground that accused has two daughters of tender age and there is no family members to lookafter them.

Let this application be listed before court concerned on 4.6.2021.

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**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
29.05.2021**

IN THE COURT OF MS. HEMANI MALHOTRA: ASJ-9: VACATION
JUDGE; WEST/ DELHI.

Bail Application No.

FIR No. 326/16

PS Vikas Puri

U/s 302/307/452/147/148/149/120B/34 IPC

State Vs. Nasir @ Palli

As per directions of Hon'ble High Court of Delhi dated 19.4.2021 and order dated 15.5.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through Video Conferencing (VC) wherein the parties have joined through VC.

29.5.2021

Present: None for applicant.

Sh. P.K.Ranga, learned Addl. PP for the State.

Sh. Pankaj Shrivastava, counsel for accused Nasir @

Palli.

Accused Nasir @ Palli was granted interim bail vide order dated 20.5.21 passed by this Court under the guidelines of High Powered Committee on the ground that no previous involvement of accused Nasir @ Palli in any other case.

Accused was not released from JC by Jail authorities. Instead, present application was filed by the Jail authorities to reconsider the order dated 20.5.2021 as accused was found involved in another case FIR No. 1196/2015, PS Vikas Puri U/s 323/451/354/509/34 IPC.

Yesterday, Inspr. R.K.Maan had appeared and informed that accused is also involved in case bearing FIR No. 1196/2015, PS Vikas Puri U/s 323/451/354/509/34 IPC.

Learned counsel for accused submits that he had informed the Court about the involvement of accused in other case. The said submissions of the accused found to be incorrect, hence order dated 20.5.2021 specifically mentions the fact that learned counsel for accused submitted that applicant/accused is not involved in any other case. Learned counsel for the accused is warned to be careful in future otherwise he will be held liable for penal consequences. for misrepresentation.

Considering the submissions, it is evident that the accused Nasir @ Palli is not entitled for interim bail as per the guidelines of HPC.

Accordingly, the bail granted to accused Nasir @ Palli

vide order dated 20.5.2021 is cancelled.

A copy of order be sent to Jail Superintendent for information and compliance.

HEMANI MALHOTRA
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by HEMANI
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Date: 2021.05.29
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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-9: WEST
VACATION JUDGE
THC DELHI
29.5.2021

IN THE COURT OF MS. HEMANI MALHOTRA: ASJ-9: VACATION
JUDGE; WEST DELHI.
Bail Application No.
FIR No. 326/16
PS Vikas Puri
U/s 302/307/452/147/148/149/120B/34 IPC
State Vs. Amir Khan

As per directions of Hon'ble High Court of Delhi dated 19.4.2021 and order dated 15.5.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through Video Conferencing (VC) wherein the parties have joined through VC.

29.5.2021

Present: Sh. Sudhir Teotia, learned counsel for applicant/accused.
Sh. P.K.Ranga, learned Addl. PP for the State.

The present application has been filed on behalf of applicant/accused Amir Khan seeking explanation of Jail Superintendent as to why accused Amir Khan was not released from JC despite passing of bail orders on 19.5.2021.

Report of Jail Superintendent perused, as per which, the bail order dated 19.5.2021 was not received by Jail Authorities.

In view thereof, Filing Branch is directed to send a copy of bail order dated 19.5.2021 passed in the above case in respect of accused Amir Khan to Superintendent Jail.

The application is disposed off.

HEMANI MALHOTRA
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2021.05.29
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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-9: WEST
VACATION JUDGE
THC DELHI
29.5.2021

S.No.1

Application No.1275
FIR No.241/19
PS Khyala
U/ss 356/379/34 IPC
State Vs Ajay @ Gainda

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajesh Juneja, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Ajay @ Gainda seeking regular bail.

No report has been filed by the SHO PS Khyala despite repeated directions. Issue show cause notice to the concerned SHO for non-compliance for 31.05.2021.

Renotify on **31.05.2021** for arguments.

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29.05.2021
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S.No.2

**Application No.2081
FIR No.115/21; PS Patel Nagar
U/ss 363/376 IPC & POCSO ACT
State Vs Babloo**

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Sachin Pahwa, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
IO Jaspreet Pannu is also present.

This is a bail application u/s 437 Cr.P.C. filed on behalf of accused/applicant Sachin Pahwa seeking regular bail.

This application has been filed u/s 437 Cr.P.C. which is not maintainable before this Court. Be put up with the correct forum.

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Application No.2139
FIR No.73/21
PS Mundka
U/ss 307 IPC
State Vs Naveen Lakra

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Dhananjay Singh, Learned counsel for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Naveen Lakra seeking regular bail. However, a prayer has been made by learned counsel for accused/applicant to consider this bail application as an application for interim bail.

Learned counsel for accused/applicant submits that accused/ applicant is in JC since 03.02.2021 and he has been falsely implicated in this case.

Despite previous directions, charge-sheet has not been placed before the undersigned. Learned Addl.PP for the State also submits that he does not have copy of charge-sheet. In such circumstances, matter be listed for 05.06.2021 with direction to produce charge-sheet along with the present application.

Renotify on **05.06.2021** for hearing.

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S.No.4

Application No.2169
FIR No.617/15
PS Khyala
U/ss 498A/406/34 IPC
State Vs Minesh @ Munesh

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Satyapal Singh, Learned counsel for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of
accused/applicant Minesh @ Munesh seeking regular bail.

Complainant is not present.

Learned Addl.PP for the State submits that as per report
of IO, complainant is not residing at the given address.

Issue notice to IO with direction to ensure the presence of
complainant on the NDOH.

Renotify on **04.06.2021** for hearing.

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Application No.2183
FIR No.27349/20
PS Nangloi
U/ss 379/411 IPC
State Vs Akbar

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Javed Akhtar, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused/applicant for rectification of typographical error qua the police station mentioned in the bail order dated 03.03.2021.

Vide order dt. 03.03.2021, accused/applicant was granted bail by the court of Sh.Sudhanshu Kaushik, Ld.ASJ, however, PS Rajouri Garden was mentioned as the concerned police station in the caption of the bail order. A report was called qua the same.

Report of IO is perused. As per report, no eFIR No.27349/20 registered u/s 379 PS Rajouri Garden is pending against accused/applicant. The bail application was also moved by accused/applicant in eFIR No.27349/20 PS Nangloi in which the court of Sh.Sudhanshu Kaushik, Ld.ASJ. The mention of PS Rajouri Garden appears to be a typographical error. Instead of writing PS Nangloi, PS Rajouri Garden has been written in the captioned in the bail order

dt.03.03.2021. The same is rectified. PS Rajouri Garden be read as PS Nangloi. This order be tagged with the bail order dt.03.03.2021 and be read as part and parcel of this order.

Present application is, accordingly, disposed of.

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S.No.6

Application No.2214
FIR No.62/21
PS Anand Parbat
U/ss 302/323/506/34 IPC
State Vs Vishal

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Syed Firoz, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
Insp.Dharmendra/IO is also present.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Vishal seeking regular bail.

Part arguments heard. At this stage, learned counsel for accused/applicant seeks liberty to withdraw the present application. In view of the same, **present application is dismissed as withdrawn.**

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Application No.2215
FIR No.109/21
PS Anand Parbat
U/ss 392/397/411/34 IPC
State Vs Suraj

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. S.Firoz, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking regular bail.

Learned counsel for accused/applicant submits that accused/applicant has been falsely implicated as there was previous enmity between him and the complainant who is the auto rickshaw driver in the present case. Also, no recovery has been affected from the accused/applicant. In addition, he has urged that accused/applicant is only 19 years old and he has clean antecedents.

Bail application of the accused/applicant is vehemently opposed by the learned Addl.PP for the State. It is urged that the complainant was robbed of his money and mobile phone on the point of knife by accused/applicant and his associates. Also, accused/applicant was apprehended at the spot with Rs.700/- which were robbed from the complainant.

As per the allegations in the case FIR, complainant who is an auto rickshaw driver was robbed of Rs.700/- and his mobile phone by accused/applicant and his two associates at the point of knife after hiring his auto. After robbing the complainant, all the three accused persons were apprehended while they were fleeing and recovery was affected from the accused persons. As per the FIR, Rs.700/- was recovered from accused/applicant Suraj which was allegedly robbed soon before.

Considering the seriousness of the allegations as well as the fact that complainant was robbed at knife point in broad day light, **I see no ground to grant bail. Bail application is, accordingly, dismissed.**

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S.No.8

Application No.2217
FIR No.156/21
PS Nangloi
U/ss 326/34 IPC & 25 Arms Act
State Vs Sunil Kumar Chaudhary

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Sunil Kumar Chaudhary seeking interim bail.

None appeared on behalf of accused/applicant despite repeated calls. Renotify on **02.06.2021** for hearing.

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Application No.2218
FIR No.348/21
PS Khyala
U/ss 363/356/366A IPC
State Vs Rajesh Kumar

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Tarun Sharma, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
ASI Sudesh Narwal/IO along with victim is also present.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Rajesh Kumar seeking regular bail.

It is submitted by learned counsel for accused/applicant that accused/applicant and victim were in a relationship and used to talk regularly on their phones. It is further submitted that as planned by both, they had travelled to Pratapgarh to solemnise their marriage. However, subsequently, under the pressure of her parents, false allegations were levelled by the victim against the accused/applicant.

On the other hand, learned Addl.PP for the State submits that accused had forced the victim into marrying him and had thereafter, established physical relations with her.

IO submits that accused/applicant and victim were related to each other and were not having any affair as claimed by learned

counsel for accused/applicant.

On a query put to the IO regarding the Call Detail Records (CDRs) and the chat between the accused/applicant and victim, IO expressed her inability to answer the query. It is very evident that the IO has not collected the CDRs between the victim and accused so as to do allow any affair between them. It also appears that neither the mobile phone of accused/applicant nor that of victim had been seized so far. IO is directed to place the CDRs of the mobile phones of accused/applicant and victim on the NDOH.

Matter be listed on **01.06.2021** for consideration.

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Application No.2219

FIR No.

PS Patel Nagar

U/ss

State Vs Diwakar

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Ayyub Ahmed Qureshi, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Satvir Singh/IO is also present.

This is an application filed on behalf of applicant Diwakar seeking anticipatory bail.

It is submitted by learned counsel for applicant that applicant is being harassed by the police officials and there is every apprehension that he might be falsely implicated in a case.

SI Satvir Singh who is present on VC submits that at present no FIR has been registered against the accused/applicant, however, enquiries have been made from accused/applicant on the basis of complaint of one Bhoop Singh who had alleged that he was cheated of Rs.2,86,450/- by the applicant and his associates. The mobile phone number of the applicant was provided to the complainant at the time of transaction.

In view of the fact that no FIR has been registered against

the present applicant, **no ground for anticipatory bail is made out.**
Application is, accordingly, dismissed.

A copy of reply filed by the IO be sent on email of
learned counsel for applicant.

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S.No.21

FIR No.47/21

PS Moti Nagar

U/ss 323/324/341/354/509 IPC & 8/12 POCSO Act

State Vs Sumit

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms. Kanchan Sharma, Learned LAC for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of
accused/applicant Sumit seeking interim bail for 90 days.

Despite directions, complainant/victim not produced. Let
matter be listed for **04.06.2021**. Notice to complainant be issued for
NDOH.

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S.No.22

FIR No.47/21

PS Moti Nagar

U/ss 323/324/341/354/509 IPC & 8/12 POCSO Act

State Vs Rahul

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms. Kanchan Sharma, Learned LAC for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of
accused/applicant Rahul seeking interim bail for 90 days.

Despite directions, complainant/victim not produced. Let
matter be listed for **04.06.2021**. Notice to complainant be issued for
NDOH.

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S.No.23

**FIR No.227/21
PS Tilak Nagar
U/ss 354 IPC & 8 POCSO Act
State Vs Mohit**

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms. Kanchan Sharma, Learned LAC for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
WPSI Priyanka is also present along with complainant.

This is a bail application u/s 439 Cr.P.C. filed on behalf of
accused/applicant Mohit seeking interim bail for 90 days.

Learned Addl.PP and IO submit that accused/applicant
has already been granted bail yesterday by the undersigned. In view
thereof, **present application stands dismissed as infructuous.**

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FIR No.229/19
PS Moti Nagar
U/ss 307/302/323/354/506/509/34 IPC
State Vs Mohd.Jahangir

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. M.K. Arora, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Mohd.Jahangir seeking interim bail for 90 days.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is further submitted that accused/applicant is in JC since 13.05.2019 and is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/applicant Mohd.Jahangir does meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant Mohd. Jahangir is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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FIR No.229/19
PS Moti Nagar
U/ss 307/302/323/354/506/509/34 IPC
State Vs Mohd.Guddu

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. M.K. Arora, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Mohd.Guddu seeking interim bail for 90 days.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is further submitted that accused/applicant is in JC since 13.05.2019 and is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/applicant Mohd.Guddu does meet the criteria

for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant Mohd. Guddu is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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FIR No.229/19
PS Moti Nagar
U/ss 307/302/323/354/506/509/34 IPC
State Vs Mohd.Shamshe Alam @ Duggu

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. M.K. Arora, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Mohd.Shamshe Alam @ Duggu seeking interim bail for 90 days.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is further submitted that accused/applicant is in JC since 13.05.2019 and is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/applicant Mohd.Shamshe Alam @ Duggu

does meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant Mohd. Shamshe Alam @ Duggu is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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FIR No.229/19
PS Moti Nagar
U/ss 307/302/323/354/506/509/34 IPC
State Vs Jashima Khatoon

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. M.K. Arora, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Jashima Khatoon seeking interim bail for 90 days.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is further submitted that accused/applicant is in JC since 13.05.2019 and is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/applicant Jashima Khatoon does meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant Jashima Khatoon is admitted to interim bail for 90 days w.e.f. the date of her release on furnishing bail bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties each of the like amount.**

It is made clear that at the time of her release, accused/applicant will provide her mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against her was registered). She will be released on the conditions that she will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change her mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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Vacation Judge/ASJ-09/W/THC/
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FIR No.144/20; PS Khyala
U/ss 354/354A/354D/509 IPC & Sec. 8/12 POCSO Act
State Vs Lalit Sonkar
29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Michael Peter, Learned counsel for complainant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
IO Sunil is also present.

This is an application filed on behalf of complainant for cancellation of bail of accused Lalit Sonkar.

Learned Addl.P.P. submits that accused is also involved in another case FIR No.875/20, PS Rajouri Garden u/s 195A IPC and he committed this offence while he was on interim bail in 2020 on the basis of guidelines of HPC.

Report filed by the IO carefully perused. Since accused Lalit Sonkar had misused the liberty of interim bail granted to him and another case was registered against him. During the said period, as per the guidelines of HPC dt. 04.05.2021 and 11.05.2021, accused is not entitled to interim bail. **Interim bail of accused Lalit Sonkar is cancelled.** Present application is, accordingly, disposed of.

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Vacation Judge/ASJ-09/W/THC/
29.05.2021

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FIR No.435/18
PS Mundka
U/ss 376/341/365/506 IPC & Sec. 6 POCSO Act
State Vs Rakesh

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Mohit Monga, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Lalita/IO along with complainant is also present.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking interim bail for 30 days.

Interim bail is sought on the ground is suffering from covid 19 and other respiratory issues due to which she is unable to take care herself. It is also submitted that considering the fact that covid 19 is highly contagious, no one has volunteered to look after his mother. In support of his claim, learned counsel for accused has placed RTPCR report of mother of accused on record.

The concerned IO was directed to verify the same and file a report qua the medical condition of the mother of accused/applicant and his relatives. The IO has verified the RTPCR report as per which mother of accused is suffering from Covid 19. The IO has also verified the fact that accused has three married sister and none of them have come forth to take care of their mother. Since covid is highly

contagious, none of his sisters want to risk their life by getting infected and infecting their other family members. The IO has also verified the fact that the mother of accused/applicant is suffering from covid since 18.05.2021.

Considering the fact that 12 days have already elapsed since the infection and previously also the accused/applicant was granted interim bail on the ground of mother's illness and he never misused that liberty, accused/applicant is admitted to bail on his furnishing bail bond in the sum of **Rs.25,000/- with one local surety of the like for a period of one week from the date of his release, subject to the condition that he will not leave the station without prior permission of the court; he will furnish his mobile number to the concerned IO/SHO and Jail authorities and he will not influence the witness or tamper the evidence.**

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**FIR No.819/15
PS Tilak Nagar
U/ss 302 IPC
State Vs Anoop**

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajendra Prasad, Learned LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application filed on behalf of accused/applicant Anoop.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is further submitted that accused/applicant is in JC since 31.05.2015 and is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant does meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant Anoop is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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S.No.41

**FIR No.161/21
PS Nangloi
U/ss 21 NDPS Act
State Vs Vakil Ahmad**

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Nitin, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Vakil Ahmad seeking regular bail.

Learned Addl.PP for the State submits that charge-sheet has already been filed on 24.05.2021 and FSL result is awaited.

Since copy of charge-sheet has not been placed on record, this court is unable to appreciate the facts mentioned in the bail application as well as reply of the IO. Be placed before the concerned court for **19.06.2021** for hearing.

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Vacation Judge/ASJ-09/W/THC/
29.05.2021
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S.No.42

**FIR No.574/18
PS Mundka
U/ss 302/201 IPC
State Vs Rajeev**

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. R.R. Jha, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
Insp.Bishambar Dayal/IO is also present.

This application u/s 437 Cr.P.C. has been preferred by accused/applicant Rajeev for grant of interim bail.

This application is not maintainable before this court. Be filed before the appropriate forum.

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S.No.43

**FIR No.452/17
PS Rajouri Garden
U/ss 302/34 IPC
State Vs Abid**

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajendra Prasad, Learned LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application filed on behalf of accused/applicant Mohd.Abid seeking interim bail for 90 days.

Learned Addl.PP for the State submits that as per report, the accused/ applicant has already been granted bail by the court of Sh.Sudhanshu Kaushik, Ld.ASJ.

In view of above submissions, **present application is dismissed as infructuous.**

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**FIR No.452/17
PS Rajouri Garden
U/ss 302/34 IPC & 25/27/54/59 Arms Act
State Vs Alim**

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajendra Prasad, Learned LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application filed on behalf of accused/applicant Alim for grant of interim bail of 90 days.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is further submitted that accused/applicant is in JC since 14.08.2017 and is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant does meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant Alim is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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FIR No.486/13
PS Tilak Nagar
U/ss 302/120B/201/34 IPC
State Vs Abhishek Singh

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajendra Prasad, Learned LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application filed on behalf of accused/applicant Abhishek Singh for grant of interim bail of 90 days.

Learned counsel for accused/applicant submits that accused/ applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is further submitted that accused/ applicant is in JC since 30.11.2013 and is not involved in any other case.

Per contra, Learned Addl PP for the state opposed the bail application on the basis of previous involvement of accused/applicant in other cases.

Report of the IO is perused. As per report, accused is involved in three more cases I.e. FIR No.177/09 PS Kachlla, Distt.Mirzapur registered u/s 302/120B/394/34 IPC, FIR No.305/09

registered u/s 386/34 IPC & 25/26 Arms Act, PS Doranda, Distt.Ranchi and FIR No.306/09 registered u/s 419/420/468/471 IPC, PS Doranda, Distt.Ranchi. Hence, the accused/applicant does not fall under any category of HPC guidelines dated 04.05.2021 and 11.05.2021. **Application is, accordingly, dismissed.**

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S.No.46

**FIR No.1476/14
PS Rajouri Garden
U/ss 302 IPC
State Vs Hemraj @ Vicky**

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajendra Prasad, Learned LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application filed on behalf of accused/applicant Hemraj @ Vicky seeking interim bail of 90 days under HPC guidelines.

No report has been filed by the IO. IO is directed to file the report regarding involvement of accused/applicant in other cases. IO to also report regarding status of those cases. Report be filed on or before 02.06.2021.

Renotify on **02.06.2021** for hearing.

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FIR No.212/13
PS Mundka
U/ss 302/307/201/34 IPC
State Vs Ratan Singh

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajendra Prasad, Learned LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
Insp.Bishambar Dayal/IO is also present.

This is an interim bail application filed on behalf of accused/applicant Ratan Singh seeking interim bail of 90 days.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is further submitted that accused/applicant is in JC since 04.10.2013 and is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant does meet the criteria for interim

bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant Ratan Singh is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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S.No.48

**FIR No.165/20
PS Patel Nagar
U/ss 302/307/324/34 IPC
State Vs Shivam**

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Shivam seeking interim bail of 45 days.

None appeared on behalf of accused/applicant despite repeated calls. Renotify on **07.06.2021** for hearing.

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S.No.49

FIR No.115/19
PS Mundka
U/ss 354A/506/419/366/376
State Vs Sunil @ Sonu @ Anil Gupta

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Alamine, Learned counsel for accused/applicant.
Ms.Shabiya Khatun, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Sunil @ Sonu @ Anil Gupta seeking interim bail.

Interim bail is sought on the ground that mother of accused/applicant is suffering from brain related ailments and is admitted to a private hospital at Rohtak. It is further submitted that accused is in JC for more than 2 years and is not involved in any other case.

The medical documents filed by learned counsel for accused/applicant are not legible. Let a clear copy of documents be filed on or before 31.05.2021.

Renotify on **31.05.2021** for hearing.

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S.No.50

FIR No.609/15; PS Khyala

U/ss 302 IPC

State Vs Akram

29.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms.Dolly Sharma, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is a bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Akram seeking interim bail for 90 days.

It is claimed by learned counsel for accused/applicant that accused/applicant is suffering from kidney infection causing frequent urination with pain and blood while urinating. He is also suffering unbearable pain in back and abdomen and frequently vomiting. It is, further, claimed that he is also suffering from piles/hemorrhoids and continuously bleeding. Apart from the aforesaid, he is also suffering from asthma.

Let a report be called from Jail Superintendent regarding medical condition and treatment, if any, of accused/applicant for 02.06.2021.

Be listed on **02.06.2021** for consideration.

(HEMANI MALHOTRA)

Vacation Judge/ASJ-09/W/THC/

29.05.2021

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